

CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001

Ph: 23753942, Fax-23753923

Petition No. 289/TT/2019

Date: 14.7.2021

To

Shri S.S. Raju
Chief General Manager (Commercial),
Power Grid Corporation of India
Limited, Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject:- Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for truing up of transmission tariff for the 2014-19 period and determination of transmission tariff for the 2019-24 period for Provision of Spare ICTs and Reactor for the Southern Region.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 30.7.2021:

2014-19 period

- a) Confirm that no Additional Capital Expenditure (ACE) was incurred during 2014-19 period.
- b) Provide Auditor certificate in respect of capital cost of the assets.
- c) The cumulative depreciation till 31.3.2014 is ₹90.09 lakh as approved *vide* order dated 21.10.2016 in Petition No.145/TT/2016 whereas the Petitioner has claimed ₹90.64 lakh. Submit a justification for the same.
- d) Clarity, if any, for not claiming O&M Expenses in 2014-19 period.

2019-24 period

- a) Confirmation if there is any ACE projected during the 2019-24 period.

2. Provide the copy of Investment Approval and copy of Revised Cost Estimate, If any
3. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.
4. Confirm if all assets are currently in use and if there has been any decapitalization.
5. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(Kamal Kishor)
Assistant Chief (Legal)